



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



NHRC Advisory for Protection of Rights of Persons Engaged in Manual Scavenging or Hazardous Cleaning

The National Human Rights Commission, NHRC, India has issued an Advisory to the Centre, States and Union Territories calling for fixing responsibility and accountability of local authority and contractor/employer, jointly and severally in case of any death due to manual scavenging including hazardous cleaning. In addition to this, the Commission has also advised to treat sanitary workers as frontline health workers for all purposes and made several recommendations to

provide security cover and ensuring protection of human rights of persons engaged in manual scavenging and hazardous cleaning.

The Commission has asked for the implementation of its recommendations in the Advisory and sought Action Taken Report within three months.

The Advisory has focused on various key areas, which include ensuring proper safety gear for sanitary workers, use of technology,

responsibility of hiring agencies/employers & concerned authorities, strengthening the infrastructure for providing sanitary services, awareness, sensitization, ensuring access to justice and rehabilitation of manual scavengers.

For more details visit the link: <https://nhrc.nic.in/media/press-release/nhrc-calls-fixing-responsibility-and-accountability-concerned-authorities-case>

NHRC to Centre: Introduce a gender quota in all the delegations representing India at various international forums

The National Human Rights Commission, NHRC, India, has recommended that the Centre should introduce a gender quota in all the delegations representing India at various international forums to ensure women get an equal opportunity to serve the interest of the country. For this, the Government needs to engage with different stakeholders in the letter and spirit of various recommendations of the Committee on Elimination of Discrimination against Women (CEDAW). Some of the other important recommendations in this regard sent to the concerned Union Ministries are as under:

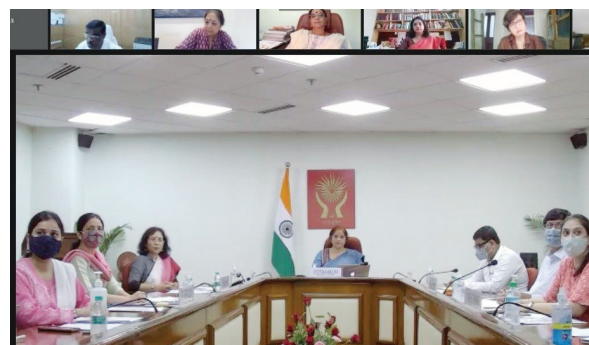
1. There is a need to apply gender lens in decision making to ensure women's participation including in peace negotiations, security, foreign trade and climate change at various international levels;

2. There is a need to maintain and make available in public domain the data indicating percentage of women in foreign service or regularly engaged in international representation or in the work on behalf of the State, as endorsed by the General Recommendation No. 23 of CEDAW;

3. A specific policy component on women's participation at the international platforms needs to be incorporated in the Draft National Policy for Women, 2016;

These recommendations were finalised by the Commission recently on the basis of the suggestions emerged during the meeting of its Core Group on Women on 14th September, 2021.

The meeting was chaired and



NHRC Member, Mrs. Jyotika Kalra chairing the meeting

addressed by the NHRC Member, Mrs. Jyotika Kalra besides the Secretary General, Mr. Bimbadhar Pradhan, Registrar (Law), Mr. Surajit Dey, Joint Secretary, Mrs. Anita Sinha and other senior officers as well as the Core Group Members and invitees.

For more details, see: <https://nhrc.nic.in/document/minutes-meeting-core-group-women-held-14th-september-2021>

“My religion is based on truth and non-violence. Truth is my God. Non-violence is the means of realising Him.” – Mahatma Gandhi

Important Interventions

NHRC issued notices to Delhi, Rajasthan, Haryana, U.P., Union of India and other Authorities asking reports on farmers' protests (Case No. 2100/7/7/2021)

The National Human Rights Commission, NHRC, India has received several complaints regarding the ongoing farmers' protests. There are allegations of adverse impact on the industrial units, seriously affecting more than 9000 micro, medium, and large companies. Allegedly, transportation is also adversely impacted, causing inconvenience to the commuters, patients, physically challenged people and senior citizens due to the heavy congestion on roads.

There are also reports that people have to travel long distances to reach their destinations due to the farmers' agitation and barricades have been put on the borders. Accordingly, the Commission has issued notices to the Chief Secretary, Government of U.P., Chief Secretary, Government of Haryana, Chief

Secretary, Government of Rajasthan, Chief Secretary, Government of NCT of Delhi, Director Generals of Police, U.P., Haryana, Rajasthan and Commissioner of Police, Delhi calling upon them to submit their respective Action Taken Reports.

There is an allegation that there is breach of the corona protocols by the agitating farmers at the protest site. There is further allegation that the inhabitants are not being allowed to move out of their houses due to the blockade of the passage.

Issuing the notices, the Commission observed that the agitation involves the issue of human rights whereas the right to agitate in a peaceful manner is also to be respected.

Hence, the Commission, besides issuing notices to the various States, has taken the following actions:

1. The Institute of Economic Growth (IEG) is requested to examine the adverse impact of the farmers' agitation on industrial and commercial activities/production

and disruption of transport services on commercial and normal consumers including inconvenience and additional expenditure etc., and to submit a comprehensive report in the matter by 10th October, 2021;

2. The National Disaster Management Authority, Ministry of Home Affairs and Ministry of Health, Government of India, have been asked to submit reports with respect to the adverse impact of farmers agitation on various aspects and observance of COVID Protocols at the protest sites;

3. In the case of alleged gang rape of human rights activist at the protest site, a fresh reminder was issued to the DM, Jhajjar, to file the report by 10th October, 2021;

4. Delhi School of Social Work, University of Delhi is requested to depute teams to conduct a survey and submit the report assessing the disruption of livelihood, lives of people, impact on the aged and infirm persons due to protracted agitation by farmers.

NHRC to Gujarat Government: Improve health care and internet for online hearing in Lajpore Central Prison, Surat (Case No. 674/6/23/2020-JCD)

The National Human Rights Commission, NHRC India, in the wake of a sizeable number of TB patients in the Lajpore Central Prison, Surat has recommended that the D.G. Prisons, Government of Gujarat should ensure screening of inmates every six months for TB, HIV/AIDS to provide timely treatment and check the spread of the disease. It has also asked to increase the staff strength of various personnel in the prison including the Hospital besides filling up the vacancies at the earliest.

The Commission has also recommended that the Government should consider on priority basis, terminally ill patients for commutation of sentence. For this, the Govt. should consider all the cases as provided U/s 433 CrPC rather than only cases falling U/s 433 A CrPC.

The directions of the Commission have come following a visit by its team led by its Member, Mrs. Jyotika Kalra for an on the spot assessment of the facilities in the prison in the wake of the Magisterial Enquiry Report, observing that there were complaints of several inmates having TB and lack of medical care, while enquiring into the death of a young under trial prisoner of 21 years age,

due to pulmonary TB. The inmate was healthy at the time of entry into the prison on 27th April, 2019 and died on 15th July, 2020.

The Commission has asked the Registrar, Gujarat High Court to ensure high speed network for conducting proceedings from jail and that the inmates must be called from the Prison at the stage of examination of witnesses, so that they can assist their counsel in cross examination.

Further on litigation side, it has been recommended to provide senior lawyers from the Legal Service Authority to represent accused booked under heinous crimes and involve Law students to assist the Legal Aid lawyers.

Misleading signages on 347 new toilets for Transgender Persons in Delhi Metro
(Case No. 6028/30/10/2021)

The National Human Rights Commission, NHRC, India has issued a notice to the Delhi Metro Rail Corporation, DMRC, after taking cognizance of a complaint

requesting removal of misleading signages on its 347 new toilets for Transgender Persons. Allegedly, the name 'Ubhayalingi' with a symbolic photo of 'half-male and half-female' outside the new 347 Transgender friendly toilets, constructed by the DMRC at metro stations, is not the acceptable term for Transgender persons. The signage fails to provide

a safe space and prevent gender discrimination that the DMRC intended.

The Commission has called for an action taken report from the Director (Works) and the Director (Projects), DMRC, on the grievances raised by the complainant within six weeks.

Alleged sexual assault and police apathy towards the victim
(Case No. 4688/30/1/2021-WC)

The National Human Rights Commission, NHRC India, has taken cognizance of a complaint that a woman, victim of alleged sexual assault and police apathy, set herself on fire along with a man outside the

Supreme Court in New Delhi on 16th August, 2021. Subsequently both died while undergoing treatment in RML Hospital.

The Commission has issued notices to the Director General of Police, Uttar Pradesh and the Commissioner of Police, Delhi to submit a detailed report within four

weeks in the matter, along with the action initiated against the errant public servants. The DGP, Uttar Pradesh has also been directed to ensure safety and security of the family members of the victims. Issuing the notices, the Commission has observed that it is shocking how an alleged victim of sexual assault was feeling victimized by the system.

Suicide by a minor boy sent as an adult to the jail
(Case No. 26830/24/22/2021)

The National Human Rights Commission, NHRC, India has taken cognizance of a complaint, accompanied by a news clipping, that a 15 year old minor boy, unable to bear the torture of being sent to a jail as an adult on the charges of drug possession, committed suicide when released on bail after three months in Etah, Uttar Pradesh on 21st

September, 2021.

Allegedly, the boy was arrested by the Etah police in connection with drug possession and was sent to the District jail instead of producing him before a Juvenile Justice Board. The father of the boy has, reportedly, alleged that his son was illegally arrested and tortured by the police to extort money.

The Commission has directed the SSP, Etah to have the allegations

inquired by a senior rank police officer, and submit an action taken report to the Commission within four weeks.

In addition to this, the Commission has also directed its Investigation Division to conduct an on the spot enquiry, analyse the case and suggest the institutional measures, which could be recommended to the government to ensure that the children are not treated as adult for prosecution.

Suo Motu Cognizance

The Commission took suo motu cognizance in 01 case of alleged human rights violation reported by the media during September, 2021 and issued notices to the concerned authorities for reports. Summary of the case is as follows:-

Increasing incidents of violence among jail inmates
(Case No. 5545/30/3/2021)

The media reported about the increasing incidents of violence among inmates in Tihar Jail of Delhi. Reportedly, a 25-year-old prisoner was beaten up by another on 22nd September, 2021, which was the sixth incident in the month.

The Commission has observed that the contents of media reports, if true, raise serious issue of human

rights violations of the prisoners in custody of state. Accordingly, it has issued notices to the Chief Secretary and DG, Prisons, Govt. of NCT of Delhi calling for a detailed report within four weeks, including steps taken or proposed to be taken to address the issue of violence in Tihar jail.

Cases of Human Rights Defenders

The Commission registered 03 cases of alleged harassment of Human Rights Defenders during the month of September, 2021. Summaries of these cases are as follows:-

Torture in police custody
(Case No. 2605/12/52/2021)

Allegedly, on 4th August, 2021, the complainant, a social activist, was called by an Addl. Collector in connection with his complaint regarding corruption & encroachment

in Burhanpur, Madhya Pradesh. Allegedly, during the discussions, the complainant requested the Addl. Collector to depute a team for on-the-spot enquiry. On hearing this, the Addl. Collector became furious and snatched his mobile

phone and lodged him in the jail u/s 151/107/116 Cr. PC. He was kept in the jail till 7th August, 2021 and thus, tortured and exploited.

The Commission transmitted a copy of the complaint to the Chief Secretary, Government of Madhya Pradesh, Bhopal to get enquired the allegations of the complainant by a senior IAS officer, other than the one from Burhanpur, associating the complainant and submit an Action Taken Report within six weeks.

Police brutality (Case No. 2187/7/10/2021)

Allegedly, the police brutally beat

the farmers for showing black flags to the leaders of BJP in Haryana on 28th August, 2021. One of the farmers, Shri Sushil Kazal was severely injured in the lathi charge and died.

The complainant further alleged that the video on social media shows that SDM, Karnal was instructing a policeman to crack the head of any protester, who tried to pass them. He has prayed for high level investigation, action against the concerned SDM and payment of compensation to the victim's family. The Commission has already issued a notice to the concerned authorities.

False Implication (Case No. 27657/24/56/2021)

Allegedly, police implicated the complainant in a false case for making complaints against the spurious products and medicines, in connivance with the accused. He apprehended that after filing an FIR, his life and property is at risk. He has requested for action against the culprits and the delinquent police officials. The complaint stands transferred to the UP State Human Rights Commission.

Recommendations For Relief

Apart from the number of cases taken up daily, 43 cases by the Full Commission and 35 cases by the Double Bench in September, 2021. The Commission recommended monetary relief amounting to a total of Rs. 70,10,000/- for the victims or their NoK in 24 cases, where it found that public servants had either violated human rights or been negligent in protecting them. *The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1.	284/20/14/2018-JCD	Custodial Death (Judicial)	200000	Rajasthan
2.	11644/24/33/2018-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
3.	21756/24/26/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
4.	37414/24/15/2018-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
5.	439/25/11/2015-JCD	Custodial Death (Judicial)	200000	West Bengal
6.	1434/34/9/2018-JCD	Custodial Death (Judicial)	200000	Jharkhand
7.	1567/6/13/2018-JCD	Custodial Death (Judicial)	350000	Gujarat
8.	321/13/16/2018-JCD	Custodial Death (Judicial)	350000	Maharashtra
9.	1210/25/15/2019-JCD	Custodial Death (Judicial)	350000	West Bengal
10.	3870/30/10/2017-PCD	Custodial Death (Police)	600000	Delhi
11.	318/36/2/2017-PCD	Custodial Death (Police)	500000	Telangana
12.	9201/24/23/2018	Failure in Taking Lawful Action	100000	Uttar Pradesh
13.	1112/25/7/2018	Failure in Taking Lawful Action	100000	West Bengal
14.	136/24/77/2018	Failure in Taking Lawful Action	300000	Uttar Pradesh
15.	547/25/7/2015	Death in Police Firing	700000	West Bengal
16.	7174/7/8/2015-ED	Death in Police Encounter	500000	Haryana
17.	29648/24/43/2018-WC	Gang Rape	300000	Uttar Pradesh
18.	4435/30/5/2019	Child Rape	200000	Delhi
19.	1112/20/29/2019-AD	Alleged Custodial Deaths in Judicial Custody	200000	Rajasthan
20.	2863/30/2/2019	Atrocities on SC	200000	Delhi
21.	913/12/23/2020	Mid Day Meal For Children	60000	Madhya Pradesh
22.	1826/4/19/2019	Trouble by Anti-Social Elements	300000	Bihar
23.	7377/30/0/2015	Malfunctioning of Medical Professionals	300000	Delhi
24.	1927/18/6/2019	Death due to Electrocution	200000	Odisha

Payment of Relief on NHRC Recommendations

The Commission closed 19 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 41,50,000/- to the victims of human rights violations or

their next of kin. The specific details of these cases, closed in September, 2021, can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1.	1353/4/9/2017-JCD	Custodial Death (Judicial)	350000	Bihar
2.	1357/4/35/2017-JCD	Custodial Death (Judicial)	400000	Bihar
3.	2650/7/10/2018-JCD	Custodial Death (Judicial)	300000	Haryana
4.	291/4/26/2018-JCD	Custodial Death (Judicial)	250000	Bihar
5.	21795/24/3/2019-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
6.	29311/24/31/2017-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
7.	1009/25/17/2019-JCD	Custodial Death (Judicial)	200000	West Bengal
8.	1156/25/8/2017-JCD	Custodial Death (Judicial)	300000	West Bengal
9.	2549/18/17/2019	Inaction by the State / Central Government officials	200000	Odisha
10.	177/33/14/2018	Inaction by the State/Central Government officials	200000	Chhattisgarh
11.	523/30/2/2019	Abuse of Power	300000	Delhi
12.	1806/12/8/2018	Abuse of Power	100000	Madhya Pradesh
13.	1685/13/17/2018	Malfunctioning of Medical Professionals	100000	Maharashtra
14.	2769/18/32/2019	Malfunctioning of Medical Professionals	100000	Odisha
15.	1810/18/28/2020	Death due to Electrocution	300000	Odisha
16.	2775/18/9/2019	Death due to Electrocution	300000	Odisha
17.	1529/4/34/2018	Irregularities in Govt. hospitals/Primary Health Centres	100000	Bihar
18.	2544/4/6/2018-WC	Indignity of Women	200000	Bihar
19.	3275/4/5/2012	False Implications	50000	Bihar

Success Stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some these cases are as under:

Restoring the name of the rightful owner of the land in revenue records (Case No. 1604/12/22/2020)

The National Human Rights Commission, NHRC, India, in response to its notices, has been finally informed by the Government of Madhya Pradesh that the name of the rightful owner of a residential property has been restored back in the revenue records of Jabalpur District.

Earlier, while issuing the notices to the District Collector, the Commission had observed that it was astonishing how the entries in the land records were altered without following any procedure and the complainant had been illegally

deprived from his ownership rights.

Police inaction in a case of molestation and physical assault (Case No. 25941/24/39/2019)

The NHRC received a complaint from one Geeta Devi of Jaunpur, Uttar Pradesh, belonging to the Scheduled Caste, alleging that some persons had beaten up her husband and brother-in-law with lathies and injured them. It was further alleged by her that her clothes were torn out and castiest remarks were made against her by these persons. Police did not take any action. Now, she was being subjected to eve-teasing and threats to kill her family.

In response to the NHRC notices, a report received from the S.P. Jaunpur, revealed that the police registered an FIR vide case crime no. 365/19 u/s 147/323/504/506/354/452 IPC and

Sec. 3(1)d, e SC/ST Act at PS. Jalalpur on 3rd November, 2019 against six accused. After investigation, charge sheet vide no. 314 dated 19.12.2019 was filed. It was also reported that the Complainant has been paid Rs. 1,50,000/- under the provisions of the SC/ST Act.

Death due to electrocution (Case No. 1810/18/28/2020)

This case relates to the electrocution death of a girl child due to the negligence of the power distribution company by installing power cable without maintaining requisite distance. A report received pursuant to the directions of the Commission, stated that the child was playing at the roof top. There was no parapet wall and live conductor was very close to the roof top. The girl child accidentally came into contact with the live wire and died due to

electrocution. The Special Secretary, Govt. of Odisha informed the Commission that the old conductor had been replaced and a token sum of Rs. 20,000/- was paid by the Distribution Company to the next of

kin of the deceased.

The Commission, on the basis of the material on record, observed that the company failed to replace bare conductor in time even after written

representations from the villagers and therefore, recommended a monetary relief of Rs. 3,00,000/- to the next of kin of the deceased child, which the state paid.

From Investigation Files

This column carries stories unfolding an intricate case of human rights violation leading to a diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC team:

Delay in Registration of FIR (Case No. 2740/30/6/2017-WC)

The Commission had received a complaint from one lady officer alleging sexual harassment by an officer of her organization. Allegedly, the officer had been pressurizing to have sex or else, he would ruin her career. She reported the matter to the

SHO, Police Station, Sunlight Colony, Delhi and higher officers of her organization but no action was taken on her complaint. During the course of enquiry, the Investigation Division of the Commission found that the reason behind the delay in the registration of an FIR in the matter, citing the Supreme Court judgement in the Lalita Kumari v/s Government of U.P. and others, was not tenable due to its wrong interpretation.

Subsequently, it was informed by the authorities that the accused officer was also dealt departmentally

and awarded major penalty of withholding of one increment for a period of one year with cumulative effect. The Commission considered the records and recommended that the victim be paid Rs. 25,000/- as compensation for causing delay in the registration of an FIR.

Disposal of cases

During September, 2021, total 243 cases were processed including 05 spot enquiries, 163 Judicial Custodial Deaths, 19 Police Custodial Deaths, 14 Encounter Deaths and 47 Fact Finding Cases.

Spot Enquiry

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

Sl. No.	Case Number	Allegations	Date of visit
1.	1974/30/2/2021	Illegal activities & ransom collection inside Mandoli Jail premises in Delhi	6 th – 8 th September, 2021
2.	4385/30/2/2021-WC	Sexual abuse by biological father and inaction by the police in taking lawful action against him in Delhi	6 th – 8 th September, 2021
3.	1586/30/0/2021	Kidnapping in Delhi and fake encounter by UP police	13 th – 17 th September, 2021
4.	1271/20/4/2021-AFE	Fake encounter in Barmer district of Rajasthan	27 th September – 1 st October, 2021
5.	5042/30/10/2021-WC	Kidnapping gang rape and murder of civil defence personnel in Delhi	27 th September – 4 th October, 2021

Online Internship Programme

The National Human Rights Commission organized 15 days online Short Term Internship Programme from 1st to 15th September, 2021.

Addressing them in the inaugural session, the NHRC Chairperson, Mr. Justice A. K. Mishra said that good democracy cannot survive without respecting and protecting human rights. He said that the concept of human rights does not lay so much in legalese as much as it is embedded in our social behaviour and practices, having a



NHRC Chairperson, Mr. Justice A. K. Mishra addressing the inaugural session

spiritual tone and tenor. Therefore, it is necessary that we strive for inculcating those values, which promote and protect human rights, and do not violate them.

Addressing the valedictory session, the NHRC Member, Justice M.M. Kumar expressed the hope that the student interns would make the best use of the knowledge gained during the internship. He congratulated all of them on the successful completion of their internship, and particularly those, who also won various academic

orientated events also.

In all, 74 students from various Universities from different parts of the country attended. Besides the NHRC Chairperson, Members, senior officers, different domain experts and senior officers of various Union Ministries, looking after welfare oriented policies addressed the interns. In addition to the, they were assigned research projects on different aspects of human rights. Besides, they were also



NHRC Member, Mr. Justice M. M. Kumar addressing the valedictory session

exposed to other activities in order to give an understanding of various aspects of human rights.

NHRC-Employees Welfare, Sports & Cultural Association

The NHRC Chairperson, Mr. Justice A.K. Mishra inaugurated NHRC Sports Week from 20th – 24th September, 2021 for its employees. NHRC Member, Mrs. Jyotika Kalra, Secretary General, Mr. Bimbardhar Pradhan, Director General (Investigation), Mr. Santosh Mehra, senior officers and staff of the Commission were present.

The sports included individual and team participation in Cricket, Volleyball, Carom, Musical Chair (for women), Badminton, Race/brick walk for men and women. The events concluded on 24th September, 2021 witnessing enthusiastic participation of employees from all the Divisions of the Commission.



NHRC Chairperson, Mr. Justice A. K. Mishra inaugurating the Sports Week of the Commission

Hindi Pakhwada

The NHRC Member, Dr. D.M. Mulay inaugurated a Hindi Pakhwada fortnight w.e.f. 14th – 30th September, 2021 for the employees of the Commission to promote use of the official language in the official work.

The officers and staffs participated in many competitions in Hindi. The winners will be awarded later.



NHRC Member, Dr. D.M. Mulay inaugurating Hindi Pakhwada

Snippets

1. On 3rd September, 2021, Mrs. Jyotika Kalra, Member chaired a meeting with TransCare team to discuss the issue of healthcare access by Transgender person.
2. On 10th September, 2021, Mrs. Jyotika Kalra, Member chaired the Twelfth Meeting of the Sub-Committee on CEDAW.
3. On 16th September, 2021, Mrs. Jyotika Kalra, Member attended an online AGM on day 2 – interactive dialogue between APF and UN WG on “Discrimination against Women”.
4. On 27th September, 2021, Mrs. Jyotika Kalra, Member delivered a video statement in the 48th Human Rights Council Meeting session on “Annual Discussion on Integration of a Gender Perspective”.
5. On 16th September, 2021, Mr. Bimbardhar Pradhan, Secretary General, NHRC chaired a video conference with the senior officers of UP Government to expedite reports in pending cases.

Human Rights and NHRC in News

During September, 2021, the Media & Communication Wing of the Commission prepared and issued 09 press releases. 2050 news clippings, on various human rights issues, were culled out from different/ select editions of major English and

Hindi newspapers and some news websites out of which, in 720 News Clippings, a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 60 tweets on the Commission's interventions & activities.

NHRC ensures restoring name of rightful land owner in revenue records

NHRC India in response to its notices, has been finally informed by Govt of Madhya Pradesh that name of rightful owner of a residential property has been restored back in of Jabalpur District revenue records. It was only after the conditional summons were issued for the appearance of the collector that the Government of Madhya Pradesh finally informed that the mistake was corrected.

NHRC seeks infected patient's medical record

Issues under the National Human Rights Commission (NHRC) has taken cognizance of a complaint by a patient of HIV/AIDS who has been infected by a transfusion of blood from a donor. The patient has been infected by HIV/AIDS and is now suffering from various complications. The NHRC has directed the concerned authorities to provide the medical records of the patient for a thorough investigation.

NHRC informed of correction in revenue records

The National Human Rights Commission (NHRC) has been informed that the name of the rightful owner of a residential property has been restored back in the revenue records of Jabalpur District. The NHRC has expressed satisfaction with the outcome of the intervention.

NHRC panel had ties with BJP

A panel of experts set up by the NHRC to investigate the alleged human rights violations in the state of Bihar has been found to have had close ties with the Bharatiya Janata Party (BJP). The panel's findings have been questioned by opposition parties.

NHRC notice over differently-abled's ban on toilet

The National Human Rights Commission (NHRC) has issued a notice to the Government of India regarding the ban on the use of public toilets by differently-abled persons. The NHRC has expressed concern over the violation of the rights of these persons.

Biannual TB, AIDS screening in Gujarat

The Government of Gujarat has announced a biannual screening program for Tuberculosis (TB) and AIDS. The program aims to detect and treat these diseases early, thereby reducing the spread and impact.

NHRC asks Guj Govt to screen jail inmates for TB, HIV/AIDS

The National Human Rights Commission (NHRC) has requested the Government of Gujarat to screen all jail inmates for Tuberculosis (TB) and HIV/AIDS. The NHRC has emphasized the need for regular health check-ups in prisons.

NHRC calls for ATR from Metro Rail Corporation

The National Human Rights Commission (NHRC) has called for an Action Taken Report (ATR) from the Metro Rail Corporation (MRC) regarding the alleged human rights violations during the construction of the metro rail project.

Self-immolation case: NHRC issues notices

The National Human Rights Commission (NHRC) has issued notices to the Government of Uttar Pradesh regarding a case of self-immolation. The NHRC has sought information about the circumstances leading to the incident.

Hirakud dam: NHRC seeks report on rehab of displaced families

The National Human Rights Commission (NHRC) has requested the Government of Odisha to submit a report on the rehabilitation of families displaced by the Hirakud Dam project. The NHRC has expressed concern over the lack of proper rehabilitation facilities.

Congress petitions NHRC on lathi-charge against farmers

The Congress party has filed a petition with the National Human Rights Commission (NHRC) regarding the use of lathi-charge against farmers. The petition seeks an investigation into the alleged human rights violations.

Supreme Court के बाहर महिला के आत्मदाह को लेकर दिल्ली, उत्तर प्रदेश को नोटिस

सुप्रीम कोर्ट के बाहर महिला के आत्मदाह के मामले में दिल्ली और उत्तर प्रदेश सरकारों को नोटिस जारी किया है। नेशनल ह्यूमन राइट्स कमिशन (NHRC) ने इस मामले में जांच के लिए दोनों राज्यों को सूचित किया है।

Complaints in September, 2021

Complaints received	10627
Disposed	8781
Under consideration of the Commission	20982

This Newsletter is also available on the Commission's website www.nhrc.nic.in

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